

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

IA No. 106/2026 in Petition No. 20/MP/2026

Subject : Application seeking interim relief under Regulation 26 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking restoration of 101 MW connectivity at Kallam PS.

Petitioner : Tata Power Renewable Energy Limited (TPREL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **7.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Mr. Shri Venkatesh, Advocate, TPREL
Mr. Suhael Buttan, Advocate, TPREL
Mr. Nikunj Bhatnagar, Advocate, TPREL
Ms. Poorva Saigal, Advocate, CTUIL
Mr. Shubham Arya, Advocate, CTUIL
Ms. Pallavi Saigal, Advocate, CTUIL
Ms. Kaavya Madaan, Advocate, CTUIL
Mr. Swapnil Verma, CTUIL
Ms. Muskan Agarwal, CTUIL

Record of Proceedings

The learned counsel for the Petitioner submitted that the present IA has been filed seeking restoration of its 101 MW connectivity at Kallam PS, revoked by the Respondent/CTUIL on 30.12.2025, i.e., before the Commission could pass any interim direction in the matter. The learned counsel also sought liberty to file a rejoinder to the reply filed by CTUIL in the main Petition.

2. The learned counsel for the Respondent/CTUIL submitted that CTUIL has already filed its reply to the Petition, which would also address the issues raised in this IA and filing of a separate reply to the IA may not be required.

3. Considering the above, the Commission issued notice on IA and permitted the Respondent/CTUIL to file its reply, if required, within two weeks with a copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter. The Petitioner was also permitted to file its rejoinder in the main Petition within two weeks.

4. This IA will be listed for hearing along with Petition No. 20/MP/2026 on **11.8.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)